



2026:AHC:43510-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 3806 of 2026

Dhruv Sharma

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)

: Bipin

Counsel for Respondent(s)

: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to implead the Commissioner of Police, Commissionerate Gautam Budh Nagar as respondent No. 10 during the course of the day.

2. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following relief:

"A. Issue a writ, order or direction in the nature of writ of Mandamus commanding the respondents authorities to arrest the Respondent nos. 4 to 9 immediately, because they have committed cognizable offence and investigating officer may be summoned before this Hon'ble Court to submit the progress report of the First Information Report dated 26.9.2025 registered as Case Crime no. 0558 of 2025, under Sections 420, 406, 427, 506, 120-B IPC, Police Station- Surajpur, District- Gautam Budh Nagar.

B. Issue a writ, order or direction in the nature of writ of Mandamus commanding the Respondent authorities to proceed for issuance coercive measures under section 82 and 83 of Cr.P.C. to effect the arrest of the Respondent nos. 4 to 9, who is evading the arrest in collusion with the investigating officer in First Information Report dated 26.9.2025 registered as Case Crime no. 0558 of 2025, under Sections 420, 406, 427, 506, 120-B IPC, Police Station- Surajpur, District- Gautam Budh Nagar.

C. Issue any other writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

D. Award the cost to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 26.9.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Commissioner of Police, Commissionerate Gautam Budh Nagar, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Commissioner of Police, Commissionerate Gautam Budh Nagar, the Commissioner of Police, Commissionerate Gautam Budh Nagar/respondent no. 10 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 25, 2026

KU